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PART-- I--Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA HOME DEPARTMENT

No.F.55(8)-PD/2024/1178

Dated, Agartala, the 10th April, 2025.

NOTIFICATION

In exercise of powers conferred u/s 2 (1) (a) read with section 105.173,176.180.185, 497 and all other enabling provisions in this respect under the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No.46 of 2023), in its application to the State of Tripura, the State Government hereby makes the following rules namely:-

- 1. Short title and commencement -
- 1) These rules may be called the eSakshya Management Rules, 2025.
- 2) They shall come into force from the date of their publication in the State Gazette.

2. Definitions. -

In these rules, unless the context otherwise requires, -

- a) "CCTNS" means Crime and Criminal Tracking Network and Systems, a system software used by the Police for the collection of data and execution of instructions:
- b) "CIS" means and stands for "Case Information System". an application software developed under the initiative and guidance of the e-committee of the Supreme Court of India through the National Informatics Centre (NIC), Pune, and put to use in the District Courts and the High Courts for the collection and management of case related data transparency and litigant friendliness, allowing stakeholders to access case information online;
- c) "eSign" means authentication of any electronic record by a subscriber or court, by means of an electronic technique specified in the Second Schedule of the Information Technology Act, 2000 (Act No.21 of 2000) and includes digital signature. Also, when a process or report generated in electronic form is authenticated by means of electronic signature, it shall be deemed to be authenticated by signature of the person who affixed the electronic signature.
- d) "High Court" means the High Court of Tripura.
- e) "ICJS" shall mean Inter-operable Criminal Justice System, a software presently in operation for the transfer of information among

various pillars of criminal justice system, which includes investigating agencies, courts, correctional homes, forensic laboratories, Prisons, prosecution; and any other stakeholder as may be notified by the Central Government.

- f) "Investigating Officer" means any police officer or any other person authorized under law or by a competent authority or Court or empowered by any law to undertake investigation for any offence.
- g) "Sakshya" means any evidence collected/recorded as a document through eSakshya Mobile Application. Sakshya consists of video recording(s) of events/proceedings, images including the images of investigating/recording officer. All evidence recorded through eSakshya Mobile Application shall generate a secure packet of the event (hereinafter referred to as "eSakshya Packet') with a unique ID called S10, a unique 16-digit ID (SID) with opening and closing time stamp and geo-location. Each SID and its contents will have unique hash value to ensure integrity. Sakshya will be stored in immutable storage.
- h) "Sanhita" means the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No. 46 of 2023).
- 2) Words and expressions used, but not defined in these rules shall have the same meaning as assigned to them in the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No.46 of 2023); the Bharatiya Nyaya Sanhita, 2023 (Act No.45 of 2023); the Bharatiya Sakshya Adhiniyam, 2023, (Act No.47 of 2023) and the Information Technology Act, 2000 (Act No.21 of 2000).
- 3) Every Investigating Officer shall also arrange to record all proceedings, collect and store evidence thereof through audio-video electronic means as required under section 105,173,176,180,185 and 497 of the Sanhita through the eSakshya Mobile Application.
- 4) Investigating Officer shall generate a required certificate under section 63 (4) (c) Part A of the Bharatiya Sakshya Adhiniyam, 2023 (Act No.47 of 2023) through the eSakshya Mobile Application. All Certificates will be eSigned.
- 5) Investigating Officer shall link SID with the concerned FIR number/GD number generated through CCTNS.
- 6) The Sakshya uploaded to immutable storage shall be forwarded to Magistrate/Court as required under section 105 and 497 of the Sanhita.
- 7) The courts may view and use all Sakshya concerning to their jurisdiction in the CIS application/Sakshya portal on ICJS.

- 8) The court may permit in appropriate case if so prayed to, for sharing of Sakshya with the accused and the victim (if represented by an advocate), free of cost.
- 9) eSakshya packet will be archived after completion of trial and will be moved to Archival mode.
- 10) Nothing in these rules shall be deemed to limit the power of the courts to view the Sakshya by the Court.
- 11) These rules shall be in addition to, not in derogation of any other law or rules for time being in force for accepting and managing Sakshya by the Court in terms of the provisions of Bharatiya Sakshya Adhiniyam, 2023 (Act No.47 of 2023).

By order of the Governor,

Signed by Samarendra
Debbarma
Date: 10-04-2025 16:50:55
Under Secretary to the
Government of Tripura